

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 33 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE COMPANY: Coast Liners Pvt. Ltd. Vs. Energo engineering Projects Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Counsel for the Petitioner.		
	For the Respondent:	Ms. Farhana Hasan, CS		

ORDER

A request for adjournment is being made by the Ld. Counsel for the Petitioner.

Ms. Farhana Hasan, Company Secretary, for the Judgment Debtor is present and submits that CIRP proceedings have already been initiated against them in (IB) 160/2017 vide order dated 5.9.2017 (by Court No.3). Ld. Counsel for the Petitioner prays for some time to take appropriate instructions.

In view of the same, renotify this case on 15.01.2018.

-S-d-1

(Deepa Krishan)
Member (T)

-S-d-1

(Ina Malhotra)
Member (J)